MINISTRY OF AGRICULTURE

NOTIFICATION

New Delhi, the 14th February, 2005

S.O. 203(E).—In exercise of the powers conferred by Sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914 (2 of 1914), the Central Government hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, namely:

1. (1) This Order may be called the Plant Quarantine (Regulation of Import into India) (Amendment) Order, 2005.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In clause 5 of the Plant Quarantine (Regulation of Import into India) Order, 2003, the following proviso shall be inserted, namely:

Provided that the fees for inspection shall be charged at fifty per cent of the rates prescribed under the heading "Inspection Fees", in column (4) of Schedule IX in respect of imports of plants and planting materials from Nepal as per the provisions of the Indo-Nepal Trade Treaty.

[F. No. 8-33/2000-PP.I(II)]

ASHISH BAHUGUNA, Dy. Secy.-